

Central Administrative Tribunal  
Principal Bench

RA 169/97  
in  
OA 1611/95

53

New Delhi this the 5th day of Aug, 97

Hon'ble Smt. Lakshmi Swaminathan, Member (J).  
Hon'ble Shri R.K. Ahooja, Member (A).

A.S. Bagga,  
M-274, Guru Harkrishan Nagar,  
Paschim Vihar,  
New Delhi.

... Applicant.

By Advocate Shri G.K. Aggarwal.

Versus

1. Union of India through  
Secretary,  
Ministry of Urban Affairs and  
Employment, Nirman Bhawan,  
New Delhi-110011.
2. The Director General (Works),  
Central Public Works Deptt,  
Nirman Bhawan,  
New Delhi-110011
3. The Secretary,  
Union Public Service Commission,  
Shahjahan Road,  
New Delhi-110011,

... Respondents.

ORDER (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member (J).

Review Application (RA 169/97) has been filed by the applicant for review of the order dated 30.6.1997 in O.A. 1611/95. The Original Application (OA 1611/95) has been disposed of by the impugned order in which a number of other O.As have also been dealt with.

18

2. We have carefully considered the grounds taken in the Review Application in which the allegations have been made that there is an error apparent on the face of the record. A number of points have been raised in the Review Application which have already been put forward at the time of the arguments in the Original Application, that the decision has not been rendered after taking into account these arguments and the relevant case law applicable to the case. We are unable to agree with the allegations that there is an error apparent on the face of the record and the conclusion arrived at does not take into account his submissions on the decision of the Supreme Court in P.S.Mahal and Ors. Vs. Union of India & Ors (AIR 1984 SC 1291). The contention raised in the Review Application that there is an error apparent on the face of the record appears to be with regard to the findings and conclusions recorded in the judgement which have been given on the basis of the facts, the materials on record, the submissions made by the learned counsel for the parties and the relevant case law, including P.S. Mahal's case (Supra) and R.L.Bansal's case ( 1992 Supp (2) SCC 318 ). ( It may ~~also~~ be mentioned that we have also perused the recent judgment of the Supreme Court in I.K.Sukhija Vs. Union of India, JT 1997 SC 201). If the review applicant is aggrieved, then the remedy lies elsewhere as prescribed under law. As the grounds taken in the Review Application do not fall within the provisions of Order 47 Rule 1 CPC read with Section 22 of the Administrative Tribunals Act, 1985 and Rule 17 of the CAT(Procedure) Rules, 1987, the Review Application is dismissed.

Alka  
(R.K. Ahuja)

Member(A)

SRD

Lakshmi

(Smt. Lakshmi Swaminathan )

Member (J)